

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

17. IA(IBC)(PLAN)/ 23(MB)2024  
IN  
C.P. (IB)/96(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: MYP Enterprises Limited

Section 10, 30 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. S. R. Jariwala (FCA) a/w Adv. Ami Jain for the Applicant/  
Resolution Professional present through physical mode.

**IA-23/2024**

2. This is an Application filed u/s 30 by the Resolution Professional  
seeking an approval of the Resolution Plan.

3. At the time of hearing, this Bench raised queries regarding the payment  
structure under the Plan; (ii) net worth of the SRA; and (iii) breakup of  
the Government dues.

4. Ld. Counsel or the Applicant seeks some time to comply with the same,  
by way of an additional affidavit.

5. At the request of Counsel, the matter is adjourned to **15.07.2024** for  
further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**